

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(IB)- 264(PB)/2017

In the matter of :

M/s. Ahluwalia Contracts India Ltd.

....PETITIONER

Vs.

M/s. Ascote Innes Pvt. Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner

: Mr. Satish Rai, Advocate

For the Respondent/Cor. Debtor

: -


ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that an advance copy of the application has already been served to the Corporate Debtor. However, from the perusal of the record, it is seen that no proof of service of the notice of the application has been filed.

The petitioner is directed to file the affidavit of service in relation to the same within a period of 3 days.

Post the matter on 05.9.2017


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017